

Limited held by "The Burmah Oil Company Limited" and for the acquisition and transfer of the right, title and interest of the Assam Oil Company Limited and "The Burmah Oil Company (India Trading Limited)" in relation to their undertakings in India & thereby to secure that the ownership and control of crude oil and gas produced by Oil India Limited, and of crude oil, gas and petroleum products produced by the undertakings in India of the Assam Oil Company Limited and of petroleum products marketed and distributed by the said undertakings and the undertakings in India of "The Burmah Oil Company (India Trading) Limited" are so distributed as best to subserve the common good.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide in the public interest for the acquisition of the shares of Oil India Limited held by 'The Burmah Oil Company Limited' and for the acquisition and transfer of the right, title and interest of the Assam Oil Company Limited and "The Burmah Oil Company (India Trading) Limited" in relation to their undertakings in India and thereby to secure that the ownership and control of crude oil and gas produced by Oil India Limited, and of crude oil, gas and petroleum products produced by the undertakings in India of the Assam Oil Company Limited and of petroleum products marketed and distributed by the said undertakings and the undertakings in India of "The Burmah Oil Company (India Trading) Limited" are so distributed as best to subserve the common good."

The motion was adopted.

SHRI P. C. SETHI: I introduce the Bill.

MR. CHAIRMAN: There is only one minute left for the Private Members

Business to be started. Should we take it up?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): Only one minute is left. What can be done?

MR. CHAIRMAN: I think we should take up Private Members' Business. Shri Rasheed Masood.

COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS

TWENTY-SIXTH REPORT

SHRI RASHEED MASOOD (Saharanpur): I beg to move—

"That this House do agree with the Twenty-sixth Report of the Committee on Private Members Bills and Resolutions presented to the House on the 26th August, 1961."

MR. CHAIRMAN: The question is—

"That this House do agree with the Twenty sixth Report of the Committee on Private Members Bills and Resolutions presented to the House on the 26th August, 1961."

The motion was adopted.

15.00 hrs.

RESOLUTION RE. PROHIBITION TO TARNISH THE IMAGE OF MAHATMA GANDHI—contd.

MR. CHAIRMAN: There are 21 members, only two and a half hours time is there. I call Acharya Bhagwan Dev.

आचार्य भगवान देव (अजमेर): सभापति जी, मैं सबसे पहले आपसे प्रार्थना करना चाहता हूँ कि यह विषय बहुत ही महत्वपूर्ण है और इस पर चर्चा ज़रूर रूप से होनी